

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 29.9.97

OA 163/95

Smt. Hajra Saib wife of Shri Masim Saib, r/o House No.3978, Jagannath Shah Ka Pasta, Ramganj Bazar, Jaipur.

... Applicant

Versus

1. Union of India through the Secretary, Ministry of Information and Broadcasting, Govt. of India, New Delhi.
2. The Director General, Doordarshan Kendra, Mandi House, New Delhi.
3. The Director, Doordarshan Kendra, Jaipur.

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, ADMINISTRATIVE MEMBER

For the Applicant

... Mr. Mahendra Shah

For the Respondents

... Mr. Hawa Singh, brief holder
for Mr. V.S. Gurjar

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Smt. Hajra Saib, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, impugning the orders dated 31.10.94 and 20/11.12.94, at Anns. A-1 and A-2 respectively, and praying for a direction for her reinstatement and regularisation on the post of Production Assistant.

2. We have heard the learned counsel for the applicant and Shri Hawa Singh, Advocate, brief holder for Shri V.S. Gurjar, counsel for the respondents. We have perused the records.

3. The learned counsel for the applicant has produced a letter dated 10.5.97 by the Minister of Information and Broadcasting, New Delhi, addressed to Begum Noor Bano, Member of Parliament, wherein it has been stated that directions have been issued empanelling Smt. Hajra Saib as Casual Production Assistant and for resuming her assignments and that she shall be regularised on the post of Production Assistant as per the seniority assigned to her in the seniority list of Casual Production Assistants. Begum Noor Bano, vide her letter dated 26.5.97, has already informed the applicant about the letter from the concerned Minister to her. The learned counsel for the applicant has stated that the applicant has already been reinstated in service and she shall be regularised as per her seniority position. He, therefore, prays for permission to withdraw this OA with liberty to file a fresh OA in case the applicant has any grievance.

regarding her regularisation. Permission to withdraw the OA, as prayed for, is granted. The OA is, therefore, dismissed as having been withdrawn. No order as to costs.

O.P.SHARMA

ADM. MEMBER

VK

Gopal Krishna
(GOPAL KRISHNA)

VICE CHAIRMAN